

SHRI VIDYA CHARAN SHUKLA : The matters of momentous importance and matters which are of extra-ordinary significance are brought to the House. If the hon. Members wish and you also desire that there should be a briefing of this House everyday as we brief the press, that is a different question. I do not think that is the intention.

MR. SPEAKER : My main object in saying is that on matters which are happening, the House should be kept informed. It is not essential that every time you inform the House. But the House must be kept informed on such matters.

SHRI RAJ BAHADUR : May I just say that a statement can be made from day to day as you have asked us to make a statement from day to-day.....

MR. SPEAKER : Why do you take it like that. I have said that on such matters, the House should be kept informed. We will have to evolve a procedure during these difficult times.

SHRI RAJ BAHADUR : I would make a request to the House and to you that whenever any such statement is made, if questions are not asked, then it will be much better.

MR. SPEAKER : Don't go into all that.

SHRI RAJ BAHADUR : It would not be possible to answer all the questions. That is a valid point.

MR. SPEAKER : That you leave it to me. *(Interruptions)*

Papers to be laid.

12.34 hrs.

PAPERS TO BE LAID ON THE TABLE

NOTIFICATIONS UNDER BENGAL FINANCE (SALES TAX) ACT, GOVERNMENT SAVINGS BANK ACT, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi:

(i) The Delhi Sales Tax (Fifth Amendment) Rules, 1971 Published in Notification No. F. 4 (130)/68-Fin (G) in Delhi Gazette dated the 1st September, 1971 together with corrigendum thereto published in Notification No. F. 4 (130)/68-Fin (G) in Delhi Gazette dated the 1st September, 1971.

(ii) The Delhi Sales Tax (fifth Amendment) Rules, 1971 published in Notification No. 4 (25)/70-Fin. (G) in Delhi Gazette dated the 1st September, 1971.

(iii) Notification No. F. 4(40)/71-Fin. (Genl.) published in Delhi Gazette dated the 1st September, 1971 containing corrigendum to Notification No. F. 4(41)/71-Fin. (Genl.) dated the 26th July, 1971. [Placed in Library. See No. LT—1211/71]

(2) A copy of the Post Office Savings Bank (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1260 in Gazette of India dated the 4th September, 1971, under sub-section (3) of Section 15 of the Government Savings Bank Act, 1873. [Placed in Library. See No. LT—1212/71].

(3) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) Customs and Central Excise Duties Export Drawback (General) Sixty-eighth Amendment Rules, 1971, published in Notification No. G.S.R. 1376 in Gazette of India dated the 18th September, 1971.

(ii) The Customs and Central Excise Duties Export Drawback (Gene-

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- ral) Sixty-ninth Amendment Rules, 1971, published in Notification No. G.S.R. 1377 in Gazette of India dated the 18th September, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Seventieth Amendment Rules, 1971, published in Notification No. G.S.R. 1410, in Gazette of India dated the 25th September, 1971.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Seventy-first Amendment Rules, 1971, published in Notification No. G.S.R. 1411 in Gazette of India dated the 25th September, 1971.
- (v) The Customs and Central Excise Duties Export Drawback (General) Seventy-second Amendment Rules, 1971, published in Notification No. G.S.R. 1412 in Gazette of India dated the 25th September, 1971.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Seventy-third Amendment Rules, 1971, published in Notification No. G.S.R. 1413 in Gazette of India dated the 25th September, 1971.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Seventy-fourth Amendment Rule, 1971, published in Notification No. G.S.R. 1414 in Gazette of India dated the 25th September, 1971.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Seventy-fifth Amendment Rules, 1971, published in Notification No. G.S.R. 1415 in Gazette of India dated the 25th September, 1971.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Seventy-sixth Amendment Rules, 1971, published in Notification No. G. S. R. 1416 in Gazette of India dated the 25th September, 1971.
- (x) The Customs and Central Excise Duties Export Drawback (General) Seventy-eighth Amendment Rules, 1971, published in Notification No. G. S. R. 1445 in Gazette of India dated the 2nd October, 1971.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Seventy-seventh Amendment Rules, 1971, published in Notification No. G.S.R. 1446 in Gazette of India dated the 2nd October, 1971.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Seventy-ninth Amendment Rules, 1971, published in Notification No. G. S. R. 1516 in Gazette of India dated the 9th October, 1971.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Eightieth Amendment Rules, 1971, published in Notification No. G.S.R. 1517 in Gazette of India dated the 9th October, 1971.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1971, published in Notification No. G. S. R. 1518 in Gazette of India dated the 9th October, 1971.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules, 1971, published in Notification No. G. S. R. 1519 in Gazette of India dated the 9th October, 1971.

(xvi) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1971, published in Notification No. G. S. R. 1520 in Gazette of India dated the 9th October, 1971.

(xvii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1971, published in Notification No. G. S. R. 1521 in Gazette of India dated the 9th October, 1971.

(xviii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1971, published in Notification No. G. S. R. 1522 in Gazette of India dated the 9th October, 1971. [*Placed in Library See No. LT-1213/71*]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Mysore Stamp Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—

(i) S.O. 578 published in Mysore Gazette dated the 8th April, 1971.

(ii) S.O. 656 published in Mysore Gazette dated the 22nd April, 1971.

(iii) S.O. 1295 published in Mysore Gazette dated the 22nd July, 1971.

(iv) S.O. 1328 published in Mysore Gazette dated the 29th July, 1971. [*Placed in Library. See. No. LT-1214/71*]

REPORT ON THE WORKING OF COMMISSION OF RAILWAY SAFETY FOR 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) :

I beg to lay on the Table a copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1970-71. [*Placed in Library. See. No. LT-1215/71*]

NOTIFICATION UNDER CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table—

(1) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 1172 published in Gazette of India dated the 18th August, 1971, together with an explanatory memorandum.

(ii) G. S. R. 1383 published in Gazette of India dated the 19th September, 1971, together with an explanatory memorandum.

(iii) G. S. R. 1542A published in Gazette of India dated the 15th October, 1971.

(iv) G. S. R. 1596 published in Gazette of India dated the 21st October, 1971, together with an explanatory memorandum.

(v) G. S. R. 1649 published in Gazette of India dated the 30th October, 1971, together with an explanatory memorandum.

(vi) G. S. R. 1674 published in Gazette of India dated the 6th November, 1971, together with an explanatory memorandum.

(vii) G. S. R. 1726 published in Gazette of India dated the 13th November, 1971, together with an explanatory memorandum.

(viii) G. S. R. 1729 published in Gazette of India dated the 12th November, 1971 together with an explanatory memorandum. [*Placed in Library. See. No. LT-1216/71*]